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STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSUR-ANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENT-AFFAIRS AND ARY IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): Sir, on behalf of Shri K. Raghuramajah, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:

(i) Statement No. XVI-Sixtieth

Session, 1967.
(ii) Statement No. XIV—Sixty-

second Session, 1967.

(iii) Statement No. XIV-Sixtythird Session, 1968.

(iv) Statement No. XII-Sixty-

fifth Session, 1968.

(v) Statement No. X—Sixty-sixth Session, 1968.

(vi) Statement No. VIII—Sixty-

seventh Session, 1969.

(vii) Statement No. VI—Sixty-

eighth Session, 1969.

(viii) Statement No. IV—Sixt ninth Session, 1969.

(ix) Statement No. I—Seventieth Session, 1969.

[See Appendix LXXI, Annexure Nos. 43A to 43I.]

THE CENTRAL INDUSTRIAL SECURITY Force Rules, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Sir, I beg to lay on the Table, under subsection (3) of section 22 of the Central Industrial Security Force Act, 1968, a copy of the Ministry of Home Affairs Notification S.O. No. 4632, dated the 12th November, 1969 (in English and Hindi), publishing the Central Industral Security Force Rules, 1969 [Placed in Library. See No. LT-2746/70.1

REPORTS OF THE PUBLIC AC-COUNTS COMMITTEE (1969-70)

SHRI N. R. MUNISWAMY (Tamil Nadu): Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee (1969-70):

on the Table

- (i) Eighty-sixth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in 42nd Report (1968-69) on their Appropriation Accounts (Civil), 1966-67 and Audit Report (Civil), 1968 relating to the Ministry of Transport and Shipping.
- (ii) Ninety-first Report on action taken by Government on the re-commendations of the Public Accounts Committee contained in 57th Report (1968-69) their Audit Report Civil), 1968 relating to the Department of Supply.

ANNOUNCEMENT ALLOCA-RETIME TION OFFOR THE CONSIDERATION OF (1) THE OF EXCISE UNION DUTIES (DISTRIBUTION) AMENDMENT BILL, 1970 AND (2) THE ADDI-DUTIES OF TIONAL EXCISE (GOODS OF SPECIAL IMPORT-ANCE) AMENDMENT BILL, 1970

MR. CHAIRMAN: I have form Members that under rule 186(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted three hours for the completion of all stages involved in the consideration and return of the following Bills, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills:

- 1. The Union Duties of Excise (Distribution) Amendment Bill. 1970.
- 2. The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1970.

REFERENCE TOA NEWS-ITEM RE THE SARKAR COMMITTEE REPORT ON THE C.S.I.R.

श्री सुन्दर सिंह भंडारी (राजस्थान) : मभापति जी, ग्रापकी ग्राज्ञा से मैं एक महत्व के विषय की धोर सदन का ध्यान दिलाना चाहता हं । इन्डियन एक्सप्रेस, देहली एडिशन म'र्च 3 के ग्रंतर्गत एक खबर निकली है: